

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 845**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2023/ SRAVANA 3, 1945 (SAKA)**

**IMMIGRATION COUNTER AT KOLLAM PORT**

**845. SHRI N.K. PREMACHANDRAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to utilize the Kollam port and if so, the details thereof;**

**(b) whether the Government has initiated action for establishing immigration counter at Kollam port and if so, the details thereof;**

**(c) whether the State Government of Kerala has provided all the facilities for starting immigration centre at Kollam port, if so, the details thereof and if not, the additional facilities required for maintaining the immigration centre at Kollam port functional;**

**(d) whether the Government has initiated action for providing anchoring facility to the foreign ships at Kollam port and if so, the details of action taken thereon;**

**(e) whether the Shipping Ministry initiated action through Home Ministry to start immigration at Kollam Port and if so, the details thereof; and**

**(f) whether the Government proposes any date of starting the immigration facility at Kollam port and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): Declaration of an Immigration Check Post(ICP) as an authorized**

**ICP is a continuous process. Government of India considers immigration**

**facilities at those ports which fulfill the requirement of ICP as per the norms in consultation with concerned stakeholders. Assessment for requirement of the manpower and physical infrastructure at Kollam port has been carried out and the same is placed at Annexure-I. The details of infrastructure yet to be provided by the State agencies including State Maritime Board is placed at Annexure-II. Kollam port has anchorage facility.**

**(f): Declaration of any port as designated Immigration Check Post is done after the infrastructure and manpower requirement are fulfilled.**

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- a) **Manpower to be provided**
- i) **2 Inspector as overall In-charge.**
  - ii) **8 Sub-Inspectors for counter duties.**
  - iii) **4 constables to assist counter officers in making queue, filling Disembarkation/Embarkation Cards etc.**
- b) **Space/Infrastructure**
- i) **The number of counters would be 4 in arrival and 4 in departure. Number of counters would increase proportionately depending on operating of higher capacity cruise/ship.**
  - ii) **Server and Computer Staff Room of size 12' x 10'.**
  - iii) **Refusal/Detention Room with attached toilet of size 15'x12'.**
  - iv) **In charge Immigration Office of size 15'x12'.**
  - v) **For Immigration Office for backroom operation of size 20'x15'.**
  - vi) **Multi-Purpose Room for training/rest/meeting etc. of size 15'x15'.**
  - vii) **Record Room of size 10'x10'.**
  - viii) **UPS Room of size 5'x8'.**
  - ix) **Adequate Space for queuing up of passengers in front of Immigration Counters.**
  - x) **Toilet facility for passengers in Immigration area in arrival.**
  - xi) **Furniture and other fittings for the above offices to be provided by the Port Operator maintaining ambience.**
  - xii) **Uninterrupted power supply to the server room, from server room to counters and In-charge immigration office.**
  - xiii) **Intercom facility in In-charge office back-room office, server room etc.**
- c) **Requirement of Residential Accommodation.**

**Most of the Immigration staff posted at Seaports have to reside at their own arrangements in the City/Town area as no Government accommodation is available to Bureau of Immigration (BoI). Further, they are required to commute to/from Seaport travelling for more than an hour (one side). Since, they reside in different localities, organizing a common transport for pick and drop facility also become difficult and time consuming. Moreover, they have to perform night duties also, which makes their commuting more difficult. Hence, it would be mandatory for the Seaport Authorities to provide residential accommodation at a central/common location to BOI (equal to 50% of the staff sanctioned in BOI) either by constructing the same or taking accommodation on lease.**

- **The Facilitation Centre has not yet been handed over by Kerala Maritime Board (KMB) to regulatory agencies.**
- **Immigration counters, space for queuing-up of passengers, toilet facility to Pax, uninterrupted power supply, Inter-com phone facility, UPS room, record room, multipurpose room for training/ rest/meeting, Refusal/entry/ Detention room and server room are to be provisioned inside the port gate complex.**
- **Kollam Port authority has installed 04 CCTV cameras in the port premises. However, additional 05 CCTVs are to be installed to cover the entire premises.**
- **The refurbishing work of concertina wire above the perimeter wall of Kollam Seaport is in progress.**
- **There is only one gate for entry or exit of passengers, crew, staff of steamer agents to port premises at the Kollam Seaport. Additional gates are required from security point of view.**
- **The present security arrangement at Kollam Port needs to be strengthened further to handle passengers/ cruise vessel/ foreign run vessels etc. which is likely to be introduced at a later stage. Presently, two unarmed security personnel (1 port staff and 1-outsourced) are looking after the security of the Port premises situated in a stretch of 11 acres of land.**
- **A proposal to hand over the security at Kollam Seaport to State Industrial Security Force (SISF) has been mooted with the State government of Kerala and a final decision in this regard is still awaited.**
- **Dedicated security agency like the state police/CISF/SISF needs to be positioned at the Kollam Seaport to safeguard the port property as well as to ensure security and access control, whenever international operations are commenced.**

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